से प्रभावित होकर उसके विरोध में देश भर के 30,000 ईंट भट्ठों को बंद कर दिया है।

बंधुआ मजदूर के प्रश्न पर 20 सूत्री कार्यक्रम के अन्तर्गत अनेक कारखाना अधिनियमों जैसे—प्रावीडेंड फंड एक्ट, फैक्ट्री एक्ट, इंटर-स्टेट माइग्रेन्ट वर्कमैन एक्ट, बाउन्डेड लेवर एक्ट, आग संरक्षण अधिनियम, फाल बैक बैजेज एक्ट, न्यूनतम वेतन अधिनियम आदि को लागू करने से करीब दो करोड़ कठिन काम करने वाले कमजोर वर्गीय लोग बेकारीग्रस्त हो चुके हैं।

ईंट उद्योग साल में मात्र 4,6 माह तक ही सामयिक धंधे के रूप में चलाये जाते हैं। खेती के बाद काम के अभाव में हरिजन, आदिवासी एवं अन्य कमजोर वर्गीय लोग ईंट निर्माण में लगते हैं। सभी अधिनियम वहीं लागू हो सकते हैं, जहां निश्चित स्थान पर सालों मजदूर कार्यरत हों। उपयुक्त भूखंड की उपलब्धता पर यह उद्योग स्थान परिवर्तन करता रहता है। अतः मजदूरों को बंधुआ बनाकर रखने का भी प्रश्न समीचीन नहीं है।

भट्टा व्यवसाय का पूरक कच्चा माल कोयला है जिसका सरकार द्वारा भट्टों से कोई लिंकेज नहीं है। सभी भट्टे वाले ब्लैक में बाजार से खरीदते हैं। अन्य उद्योगों को मिलने वाली छूट भी उन्हें प्राप्त नहीं है। अतः यह उद्योग कारखाना कानून के अन्तर्गत नहीं आ सकता। ईंट भट्टे का काम बन्द होने से राष्ट्रीय निर्माण कार्य मंहगा हो गया है।

अस्तु, आपके द्वारा सरकार का ध्यान आकर्षित करना चाहता हूं कि इस दिशा में पुनर्विचार कर श्रमिक हित, उद्योग हित एवं राष्ट्र हित में ईंट उद्योग को पुनः चालू करने के लिये व्यवहारिक दृष्टिकोण जांच-पड़ताल कराकर अपनायें ताकि दो करोड़ गरीब लोगों की आजीविका बच सके।

(vii) Workers engaged in construction of Metro Railways, Calcutta

SHRI NARAYAN CHOUBEY (Midnapore): The Metro Rail Authority, Calcutta are inducting new persons, from open market and also from other zonal Railways for permanent posts in Metro Railways, ignoring the claims of such casual workers who are fit for the permanent posts, and have requisite qualifications, although they worked for construction of Metro Railways for 10-12 years. Earlier, they had been assured that all of them would be absorbed in the Metro Railways and would be given proper training for such jobs which are permanent in nature. Now, Metro Railways will very shortly start running and ; actually, people welcome that after a long time, Metro Railways are going to operate. But the Authority is indifferent regarding a few hundred workers whose sweat and toil made Metro Railways a possibility. It is feared that they will face retrenchment and starvation after completion of construction. This unjust move will definitely stir the workers, and they will agitate for security of jobs. I urge that the Government take immediate steps to give permanent jobs to suitable casual workers, and allay the fear of the casual employees of the Metro Railways, and openly declare that no casual worker engaged in construction will be retrenched.

(viii) Supply of Fertilizers to West Bengal

PROF. RUP CHAND PAL (Hooghly) : Sir, after three years of prolonged drought conditions, there were good rains ; and prospects of Kharif crops in West Bengal, as in many other parts of the country, brightened and the demand for fertilizers also picked up. But the actual supply of different nutrients to West Bengal was far short of the projected demand. As against 1.26 lakh tonnes of nitrogen, only 0.74 lakh tonnes was the actual supply. In respect of the supply of phosphate and potash, it was only 0.14 and 0.4 lakh tonnes against 0.32 lakh tonnes and 0.16 lakh tonnes respectively during the February—July 1983 period.

The inevitable result was acute shortage of fertilizers and denial of fertilizers to the extremely promising Aman paddy crop, leading to loss of opportunity to maximise production and farm incomes.